

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00556/2016

Jabalpur, this Tuesday, the 01st day of May, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. D.K.Rai, S/o Late Shri A.L.Rai, Aged about 59 years,
 Scientist-D, Central Ground Water Board,
 NCR, Bhopal (M.P.), Pin-462011
2. Dr. S.C.Paranjpe, S/o C.V.Paranjpe, Aged about 57 years,
 Scientist-D, Central Ground Water Board,
 NCR, Bhopal (M.P.),Pin-462011
3. Devendra Joshi, S/o Shri B.K.Joshi, Aged about 57 years,
 Scientist-D, Central Ground Water Board,
 NCR, Bhopal (M.P.),Pin-462011
4. B.P.Singh, S/o Shri R.S.Singh, Aged about 57 years,
 Scientist-D, Central Ground Water Board,
 NCR, Bhopal (M.P.),Pin-462011
5. S.K.Bhatnagar, S/o Shri B.P.Bhatnagar, Aged about 56 years,
 Scientist-D, Central Ground Water Board,
 CR, Nagpur (Maharashtra), Pin-440001

-Applicants

(By Advocate –**Shri S. Ganguly**)

V e r s u s

1. Union of India, through its Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001
2. Chairman, Central Ground Water Board,
 Bhujal Bhawan, N.H. IV, Faridabgad, Haryana-121001
3. Regional Director, Central Ground Water Board,
 North Central Region, Block No.1, 4th Floor,
 Paryawas Bhawan,Jail Road, Bhopal(M.P.)-462011 - **Respondents**

(By Advocate –**Shri D.S.Baghel**)

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicants are Scientist D working with Central Ground Water Board.

2. The applicants have prayed for the following reliefs in this Original Application :-

“8. Relief Sought:

8.1 Summon the entire relevant record from the respondents for its kind perusal.

8.2 Direct the respondent authorities to grant the benefit of exercising of option under FR-22(i)(a)(1), for fixing of pay on promotion to the post of Scientist C&D, seniority etc. in terms of the orders passed by this Hon'ble Tribunal in O.A. No. 422/2011 and direct the respondents to treat the applicants similar to the applicants of Hon'ble Andhra Pradesh High Court of W.P. No. 22349/1999 in respect of grant the benefit of exercising of option in similar way.

8.3 Any other order/orders, which this Hon'ble Tribunal deems fit and proper, may also be granted.

8.4 Cost of the petition may also kindly be awarded.”

3. The applicant has filed a letter dated 08.03.2018 (Annexure AA/1) issued by the Ministry of Water Resources, River Development and Ganga Rejuvenation to the Central Ground Water Board, Para 2 of which is reads as under:-

“CGWB is requested to direct the Regional Director, Bhopal to settle the case in terms of provisions of DOPT at the earliest as the clear directions were already issued by CGWB, HQ vide letter dated letter dated 18.11.2014 to Regional Director for allowing them to exercise option for fixation of pay to avoid unnecessary litigation.”

4. Learned counsel for the applicant submitted that their case for grant of option is to be exercised in the light of order passed by Hon'ble High Court of Andhra Pradesh in Writ Petition No. 22349/1999 decided on 10.09.2008. The aforesaid aspect has already been adjudicated in O.A. No. 422 of 2011 decided on 31.07.2012 (Annexure A-1).

5. Learned counsel for the respondents submits that action on these lines would be taken.

6. Accordingly, the applicants are granted two weeks' time from today to submit their option of pay fixation as per FR 22 (i)(a)(1) for the post of Scientist C&D. The respondents on their turn should take further necessary action for pay fixation and grant of arrears within a further period of 60 days.

7. The Original Application is accordingly disposed of in the above terms.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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